

## (ख) सुअर उत्पादन

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| 1. मेरठ   | 2. प्रतापगढ़ |
| 3. बदायूं |              |

## (ग) बछड़ा पालन

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| 1. लखनऊ        | 2. कानपुर    |
| 3. राय बरेली   | 4. मथुरा     |
| 5. मुजफ्फर नगर | 6. प्रतापगढ़ |
| 7. मेरठ        |              |

## 2. मत्स्य पालन

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| 1. बदायूं    | 2. मेरठ        |
| 3. लखनऊ      | 4. उन्नाव      |
| 5. राय बरेली | 6. फैजाबाद     |
| 7. गोंडा     | 8. बाराबंकी    |
| 9. प्रतापगढ़ | 10. सुल्तानपुर |
| 11. गोरखपुर  | 12. बस्ती      |
| 13. देवरिया  | 14. आजमगढ़     |
| 15. वाराणसी  | 16. गाजीपुर    |
| 17. बलिया    | 18. जौनपुर     |
| 19. इलाहाबाद |                |

**Supply of Essential Commodities through Public Distribution System**

\*612. SHRI RAM PRASAD  
AHIRWAR :  
SHRI ATAL BIHARI  
VAJPAYEE :

Will the Minister of CIVIL SUPPLIES be pleased to lay a statement showing :

(a) names of the essential commodities identified to be supplied through the public distribution system at fixed prices; and

(b) which other commodities of common public use and running in short supply are being considered to be supplied through the public distribution system at fixed prices?

THE MINISTER OF AGRICULTURE AND RURAL DEVELOPMENT AND CIVIL SUPPLIES : (RAO BIRENDRA SINGH) : (a) and (b). Wheat, rice, sugar, imported edible oils, kerosine oil and soft coke are the commodities which have been identified by the Central Government for sale through the outlets of the public distribution system at fixed prices. Moreover, controlled cloth is also being sold through cooperatives and outlets approved by the State Governments at pre-determined prices.

In addition, the State Governments and Union Territory Administrations have been given the freedom to add any other item of mass consumption for sale at fixed prices through the public distribution system, within their respective territory by themselves arranging for procurement of those items.

**Amendment to Rent Control Act**

\*613. SHRIMATI SANYOGITA RANE : Will the Minister of WORKS AND HOUSING be pleased to state ;

(a) whether it is a fact that in view of pitfalls in the existing Rent Control Act, private housing activities had come to a standstill and tenants are taking advantage of the undue provisions of the Act;

(b) whether it is also a fact that the rents under the Act do not have provision for suitable increase and periodical adjustments in view of the rising cost of living index;

(c) whether Government propose to amend the Act suitably to provide for adequate return on housing investment and expeditious eviction in genuine cases; and

(d) if so, the details thereof ?